



# महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

गुरुवार, डिसेंबर २१, २००६ / अग्रहायण ३०, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2006 (Mah. Act No. XXXVII of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XXXVII OF 2006

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 21st December 2006).

An Act further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961

Bom. WHEREAS it is expedient further to amend the Bombay Village  
III of Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat  
1959. Samitis Act, 1961, for the purposes hereinafter appearing; it is hereby  
Mah. enacted in the Fifty-seventh Year of the Republic of India as Follows :—  
V of 1962.

#### CHAPTER I

#### PRELIMINARY

1. This Act may be called the Bombay Village Panchayats and Short title.  
the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment)  
Act, 2006.

(८३२)

**CHAPTER II**  
**AMENDMENTS TO THE BOMBAY VILLAGE**  
**PANCHAYATS ACT, 1958.**

Insertion of section 10-1A in Bom. III of 1959.

**2.** After section 10 of the Bombay Village Panchayats Act, 1958 (hereinafter referred to as "the Village Panchayats Act"), the following section shall be inserted, namely:—

Bom.  
III of  
1959.

Person contesting election for reserved seat to submit Caste Certificate and Validity Certificate.

**"10-1A.** Every person desirous of contesting election to a seat reserved for Scheduled Castes, Scheduled Tribes or, as the case may be, Backward Class of Citizens, shall be required to submit, alongwith the nomination paper, Caste Certificate issued by the Competent Authority and the Validity Certificate issued by the Scrutiny Committee in accordance with the provisions of the Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (*Vimukta Jatis*), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of ) Caste Certificate Act, 2000:

Mah.  
XXIII  
of  
2001.

Provided that, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination paper but who has not received the Validity Certificate on the date of filing of the nomination paper shall submit, alongwith the nomination paper,—

(i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof for having made such application to the Scrutiny Committee; and

(ii) an undertaking that he shall submit, within a period of three months from the date of his election, the Validity Certificate issued by the Scrutiny Committee:

Provided further that, if the person fails to produce the Validity Certificate within a period of three months from the date of his election, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a member."

Amendment of section 14 of Bom. III of 1959.

**3.** In section 14 of the Village Panchayats Act, sub-sections (2) and (3) shall be deleted.

Amendment of section 15 of Bom. III of 1959.

**4.** In section 15 of the Village Panchayats Act, in sub-section (5), in clause (a), the words "or submitted a false claim or false caste certificate" shall be deleted.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA ZILLA PARISHADS  
AND PANCHAYAT SAMITIS ACT, 1961.

Mah.  
V of  
1962.

5. After section 12 of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961 (hereinafter referred to as "the Zilla Parishads Act"), the following section shall be inserted, namely :—

Insertion  
of section  
12A in  
Mah. V of  
1962.

Mah.  
XXIII  
of  
2001.

"12A. Every person desirous of contesting election to a seat reserved for Scheduled Castes, Scheduled Tribes or, as the case may be, Backward Class of Citizens, shall be required to submit, alongwith the nomination paper, Caste Certificate issued by the Competent Authority and the Validity Certificate issued by the Scrutiny Committee in accordance with the provisions of the Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (*Vimukta Jatis*), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of ) Caste Certificate Act, 2000:

Person  
contesting  
election  
for  
reserved  
seat to  
submit  
Caste  
Certificate  
and  
Validity  
Certificate.

Provided that, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination paper but who has not received the Validity Certificate on the date of filing of the nomination paper shall submit, alongwith the nomination paper,—

(i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof for having made such application to the Scrutiny Committee; and

(ii) an undertaking that he shall submit, within a period of three months from the date of his election, the Validity Certificate issued by the Scrutiny Committee;

Provided further that, if the person fails to produce the Validity Certificate within a period of three months from the date of his election, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a member."

Amendment of section 16 of Mah. V of 1962. **6.** In section 16 of the Zilla Parishads Act, sub-sections (4) and (5) shall be deleted.

Amendment of section 58 of Mah. V of 1962. **7.** In section 58 of the Zilla Parishads Act, in sub-section (2), for the words and figures " sections 19 to 27" the words, figures and letter " sections 12A, 19 to 27" shall be substituted.